

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 17

C.P. (IB)/236(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **JM FINANCIAL ASSET RECONSTRUCTION
COMPANY LIMITED V/s FEEL BETTER
HOUSING PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Mr. Virgil Braganza i/b JSA for the Financial Creditor is present through VC.

Ld. Counsel for the Corporate Debtor informs that the Corporate Debtor along with another group companies within discussion with the Financial Creditor to settle at the group level. The Financial Creditor has no objection if the matter is postponed.

List this matter on Board on **21.05.2024**.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**

Rehan Shaikh